

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 214
IB-767(ND)/2022

IN THE MATTER OF:

M/s. Chettinad Products and Services Pvt Ltd.

.....APPLICANT/PETITIONER

Vs.

Indibulls Construction Ltd.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 11.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: PCS N Ramanathan A

For the Respondent

: Adv. Sumesh Dhawan, Adv. Vatsala Kak,
Adv. Shawrya Shyam.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **08.06.2023**.

Sd/-
(Court Officer)